

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

DFR No : 563 of 2019 & IA No. 1807 OF 2019

Dated: 1st October, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur,Chairperson

**Hon'ble Mr. Ravindra Kumar Verma,Technical
Member(electricity)**

In the matter of:

Adani Electricity Mumbai Limited

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Aditya K. Singh

Counsel for the Respondent(s) :

ORDER

IA NO. 1807 of 2019 - (for extension of time)

Heard.

Finally, time is extended for another two weeks' to cure the defects failing which appeal shall stands dismissed without reference to Bench.

Accordinlgy, IA stands disposed of.

**Ravindra Kumar Verma
Technical Member(electricity)**

**Justice Manjula Chellur
Chairperson**

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